

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 101
IB-514/ND/2020

IN THE MATTER OF:

M/s. Apogee Enterprises Pvt. Ltd.

...PETITIONER

Vs.

Anil Nanda

...RESPONDENT

Section

Under Section 95 of IBC

**Order delivered on 05.08.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Applicant

**:Mr. Anirudh Wadhwa, Mr.
Keshav, Mr. Kartikeyan, Mr.
Siddharth, Adv. Mr. Ashish Goel,
AR.**

For the Respondent/Corporate-Debtor

**:Mr. Arjun Syal, Mr. Shreyan Das,
Adv.**

ORDER

Heard the submissions made by the Learned Counsel appearing on behalf of the applicant. Mr. Arjun Sayal has appeared on behalf of the respondents and submitted that "vakalatnama" has been filed. Let Registry verify the records as the Petitioner's counsel has submitted that Mr. Rajesh Kumar Sinha IRP has been appointed by the IBBI in the matter and a communication regarding his appointment has been sent to NCLT. The personal presence of the respondent No. 1 is dispensed with from the next date



(Meenu)

of hearing and appearance of his counsel will be sufficient to proceed with the matter. Let the matter be listed on 17.08.2020.

- SA -

(V.K. Subburaj)
Member (T)

- SA -

(P.S.N. Prasad)
Member (J)

(Meenu)